

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.166/MP/2024

Subject : Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movables and immovable assets of the Petitioner in favour of Security Trustee, Respondent No.2 for the benefit of the Lender.

Petitioner : Beawar Transmission Limited (BTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **5.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Parties Present : Shri Arjun Agarwal, Advocate, BTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the approval for creation of a security interest over the Petitioner's assets, including all movable and immovable assets, in favour of Respondent No.2, Catalyst Trusteeship Limited- the Security Trustee for the benefits of the lender, REC Limited to the Project for a sum of Rs. 2367.36 crore.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:
 - (a) The Petitioner to implead the concerned lender(s) as party to the Petition and file a revised memo of parties within two days.
 - (b) Admit and issue notice to the Respondents.
 - (c) The Respondents, including the impleaded Respondent(s) to file their reply, if any, within ten days with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)